FORM No. STK - 6 PUBLIC NOTICE

[Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

OFFICE OF THE REGISTRAR OF COMPANIES, PUDUCHERRY NO. 35, 1ST FLOOR, ELANGO NAGAR, III CROSS, PUDUCHERRY - 605 011.

Public Notice No. 01-09

Date: 19.10.2017

Reference:

In the matter of striking off or removal of names of companies under section 248(2) of the Companies Act, 2013 in respect of:

1.	AUROS ENERGY SOLUTIONS PRIVATE LIMITED	U40106PY2012PTC002744
2.	BRIGHT TECH COMPUTER EDUCATION PRIVATE LIMITED	U72900PY2010PTC002410
3.	SUMIZIA EDUCATION PRIVATE LIMITED	U80301PY2011PTC002594
4.	GEMINI DISTILLERIES (PONDICHERRY) PRIVATE LIMITED	U15511PY1998PTC001420
5.	RAJAM LABORATORIES PVT LTD	U24232PY1985PTC000318
6.	MEDRHYS PHARMA PRIVATE LIMITED	U24239PY2009PTC002263
7.	SINGLE POINT PROFESSIONAL SERVICES PRIVATE LIMITED	U74140PY2008PTC002214
8.	INNOVATIVE TECH GROUPS PRIVATE LIMITED	U74900PY2011PTC002568
9.	DYNAMIC REALTY DEVELOPERS INDIA PRIVATE LIMITED	U70101PY2012PTC002737
10.	KATAMKERA TRAVEL PRIVATE LIMITED	U63040PY2013PTC002789

Notice is hereby given that the Registrar of Companies had received applications from the above mentioned companies under section 248(2) of the Companies Act, 2013 for removal of their names from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the companies are not carrying on any business or operation for a period of two immediately preceding financial years and have not made any applications within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the companies have obtained the status of dormant company, but they do not wish to continue their registration as companies and have, therefore, requested for removal / strike off of their names from the register of companies.

- (2) Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above mentioned companies from the Register of Companies.
- (3) Any person objecting to the proposed removal or striking off of name of the companies from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

REGISTRAR OF COMPANIES
PUDUCHERRY